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THE PUNJAB GENERAL SALES TAX (AS IN FORCE IN THE UNION TERRITORY OF CHANDIGARH) REPEAL ACT, 2005

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NO. 48 OF 2005

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[14th December, 2005.]

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An Act to repeal the Punjab General Sales Tax Act, 1948, as in force in the Union territory of Chandigarh.

BE it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:-

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Short title.

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1. Short title.-This Act may be called the Punjab General Sales Tax (As in force in the Union territory of Chandigarh) Repeal Act, 2005.

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Repeal of Punjab Act 46 of 1948..

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2. Repeal of Punjab Act 46 of 1948.-The Punjab General Sales Tax Act, 1948, as in force in the Union territory of Chandigarh, is hereby repealed.

T. K. VISWANATHAN,

Secy. to the Govt. of India.

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